

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:89  
ANSWERED ON:03.03.2010  
EDUCATIONAL REFORMS  
Naik Dr. Sanjeev Ganesh;Sule Supriya

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to make accreditation mandatory for higher educational institutes and to set up educational tribunals to adjudicate on all education related disputes;
- (b) if so, the details thereof; and
- (c) the benefits likely to accrue to the stake holders as a result of these measures/reforms?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.89 ON 03-03-2010, ASKED BY DR. SANJEEV GANESH NAIK AND SHRIMATI SUPRIYA SULE, HON'BLE MEMBERS OF PARLIAMENT REGARDING EDUCATIONAL REFORMS.

(a) & (b): Legislative proposals to provide for mandatory accreditation of all higher educational institutions and for the establishment of Educational Tribunals are under consideration of Government.

(c): Accreditation is expected to provide a common frame of reference for students and other stakeholders to obtain credible information on academic quality across institutions and benchmark standards of academic quality delivered in institutions through a transparent process. It shall also help in student mobility across institutions, domestic as well as international, and also enable the Higher Education System in the country to become a part of the global quality assurance system.

The proposed establishment of a two-tier structure of Educational Tribunal is to ensure adjudication of a range of disputes that arise in the Higher Education sector through a fast track, speedy recourse to justice delivery for stakeholders and participants.